

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4838
ANSWERED ON:25.04.2013
NATIONAL JUDICIAL COMMISSION
Ramasubbu Shri S.;Reddy Shri Modugula Venugopala

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the long pending demand for setting up of a National Judicial Commission;
- (b) if so, the details along with the action taken by the Government; and
- (c) the time by which the said Commission is likely to be set up?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) The appointment of Judges to High Courts and Supreme Court is based on a Memorandum of Procedure for Appointment of Judges of Supreme Court and High Courts prepared in 1998 pursuant to the Supreme Court Judgement of October 6, 1993 read with their Advisory Opinion of October 28, 1998. Representations have been made by various agencies and expert bodies to review/change the present procedure of appointment of judges. Based on the suggestions received, there is a proposal to establish a broad based Judicial Appointments Commission. However, no decision has been taken by the Government so far.